sub-section (2) section 7 ofthe Employees' Provident Fundsand Miseellanous Provisions Act, 1952. [Placed in Library. See NoLT-3160/861

I.. Review (1985, of the working of the Deposit Insurance and Credit guarantee Corporation.

II The Indira Vikas Patra Rules, 1986.

III. Notification of the Ministry of Finance (Department of Economic Affairs)

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): P. A SANGMA): Sir, I beg to lay on the Table: -

I. A copy (in English and Hindi) of the Review of the working of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st December, 1985. [Placed in Library. See No. LT—3208/86]

II. A copy (in English and Hindi) of the Ministry of Finance (Depart ment of Economic Affairs) Notifi cation G. S. R. No. 1183(E), dated the 5th November, 1986, publishing the Indira Vikas Patra Rules, 1980, under sub-section (3) of section 12 of the Government Savings Certi Act, 1959. [Placed ficates in Library. See No. LT—3167/86]

III. A copy (in English and Hindi) of the Ministry of Finance (Depart ment of Economic Affairs) Notifi cation G. S. R. No. 1184 (E), dated the 5th November 1986, specifying that the provisions of the Govern ment Saving Certificates Act, 1949, shall to the Indira Vikas apply Patra. [Placed in Library. See No. LT-3167/86]

Notification of the Ministry of **External Affairs**

THE MINISTER OF STATE IN MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO):

Sir, I beg to lay on the Table, under section 15 of the Territorial Waters. Continental Shelf. Exclusive Economic Zone and other Maritime Zones Act, 1976, a copy each (in English and Hindi) of the following Notifications of the Ministry of External Affairs.

- (i) S. O. No. 429(E), dated the 18th July, 1986, declaring certain areas and other structures as 'designated areas' for the purposes of sections 6 and 7 of the Territorial Waters, Continental Shelf, Exclusive Economic Zones and other Maritime Zones Act, 1976*.
- (ii) S. O. No. 435(E), dated the 23rd July, 1986, prohibiting entry of ships into the designated areas as declared in the above notification. [Placed in Library. See No. LT-3209/86 for (i) and (ii)

The Agricultural and Processed Food Products Export Development Authority Rules, 1986

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): Sir, I beg to lay on the Table, under section 34 of the Agricultural and Processed Food Products Exports Development Authority Act, 1985, a copy (in English and Hindi) of the Ministry of Commerce Notification S. O. No. 652(E), dated the 3rd September, 1986, publishing Food Agricultural and Processed Food Products Export Development Authority Rules, 1986. [Placed in Library. See No. LT— 3210/86]

Report and Accounts (1985 of the Apparel Export Promotion Council New Delhi and Related papers.

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers. -

(i) Annual Report and Accounts of the Apparel Export Promotion